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#### Madhya Pradesh Shaskiya Sevak (Adhivarshiki-Ayu) Sanshodhan Adhiniyam, 2013

#### 26 of 2013

## [12 August 2013]

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### Madhya Pradesh Shaskiya Sevak (Adhivarshiki-Ayu) Sanshodhan Adhiniyam, 2013

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## [12 August 2013]

An Act further to amend the Madhya Pradesh Shaskiya Sevak (Adhivarshiki-Ayu) Adhiniyam, 1967.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-fourth Year of the Republic of India as follows:--

\*\* Published in M.P. Rajpatra (Asadharan) dated 12-8-2013 Page 720(1).

#### 1. Short title :-

This Act may be called the Madhya Pradesh Shaskiya Sevak (Adhivarshiki-Ayu) Sanshodhan Adhiniyam, 2013.

# 2. Amendment of Fundamental Rule 56 as substituted by Section 2 of the Madhya Pradesh Act No. 29 of 1967 :-

In Section 2 of the Madhya Pradesh Shaskiya Sevak (Adhivarshiki-Ayu) Adhiniyam, 1967 (No. 29 of 1967), in rule 56 of the Fundamental Rules,--

(i) in sub-rule (1), for the brackets figures, letters and word "(1-i) and (1-j)" occurring twice, the brackets, figures, letters and word " (1-i), (1-j) and (1-k)" shall be substituted;

(ii) after sub-rule (1-j), the following sub-rule shall be added, namely:--

"(1-k) Subject to the provisions of sub-rule (2) every member of Pradesh Employees State Insurance the Madhva Services (Gazetted) appointed to a medical post mentioned in Schedule I to the Madhya Pradesh Employees State Insurance Services (Gazetted) Recruitment Rules, 1981 shall retire from service on the afternoon of the last day of the month in which he attains the age of sixty five years: Provided that every member of the Madhya Pradesh Employees State Insurance Services (Gazetted) appointed to a medical post mentioned in Schedule I to the Madhya Pradesh Employees State Insurance Services (Gazetted) Recruitment Rules, 1981 whose date of birth is the first of a month shall retire from service on the afternoon of the last day of the preceding month on attaining the age of sixty five years.

Explanation.--For the purpose of this sub-rule "a member of the Madhya Pradesh Employees State Insurance Services (Gazetted)" means a Government Servant by whatever designation called, appointed as Insurance Medical Officer or Specialist in accordance with the Madhya Pradesh Employees State Insurance Services (Gazetted) Recruitment Rules, 1981 and shall also include such Medical Officer or Specialist who is appointed to an administrative post by promotion or otherwise and who has served as Medical Officer or Specialist for not less than twenty years provided he holds a lien on a post in the Madhya Pradesh Employees State Insurance Services (Gazetted).".

#### 3. Repeal and saving :-

(1) The Madhya Pradesh Shaskiya Sevak (Adhivarshiki-Ayu) Sanshodhan Adhyadesh, 2013 (No. 3 of 2013) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.